

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).1122/2017

NANDESHWAR KUMAR

APPELLANT(S)

VERSUS

RAJENDRA PRASAD PANDEY & ORS.

RESPONDENT(S)

[HIGH ON BOARD]

Date : 21-08-2025 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANDEEP MEHTA
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Appellant(s) :

Mr. Subhro Sanyal, AOR
Ms. Anki Kashyap, Adv.

For Respondent(s) :

Mr. Anuj Prakaash, Adv.
Mr. Niraj Dubey, Adv.
Mr. Pradum Kumar, Adv.
Mr. Kumar Mihir, AOR

Mr. Azmat Hayat Amanullah, AOR
Ms. Rebecca Mishra, Adv.

Upon hearing the counsel the Court made the following

O R D E R

1. Heard learned counsel appearing for the respective parties.
2. Arguments concluded.
3. Reserved for judgment.
4. Parties are at liberty to file their written submissions, not exceeding five pages, along with case law,

if any, they propose to rely upon, within a period of seven working days from today.

(D. NAVEEN)
COURT MASTER (SH)

(MANOJ KUMAR II)
COURT MASTER (NSH)